

PUNJAB VIDHAN SABHA

Bill No. 10-PLA-2014

THE PUNJAB APPROPRIATION BILL, 2014

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2013-2014.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2014.

Short title.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate, to a sum of ₹ 51,01,67,88,000 (₹ Five thousand one hundred one crores sixty seven lacs and eighty eight thousand only) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2013-2014, in respect of the services and purposes, specified in column 2 of the said Schedule.

Issue of
₹ 51,01,67,88,000
out of the
Consolidated
Fund of the State
of Punjab for
the financial
year, 2013-2014.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2013-2014.

Appropriation.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

Overriding effect
of the Act.

SCHEDULE

Demand No.	Services and purposes		Sums not exceeding		Total
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture and Forests	Revenue	2988822000	16061000	3004883000
		Capital	48190000	0	48190000
2	Animal Husbandry and Fisheries	Revenue	59906000	0	59906000
		Capital	46658000	0	46658000
3	Cooperation	Revenue	53479000	133000	53612000
		Capital	1331890000	0	1331890000
4	Defence Services	Revenue	57492000	0	57492000
	Welfare	Capital	0	0	0
5	Education	Revenue	8854676000	65895000	8920571000
		Capital	1828484000	0	1828484000
6	Election	Revenue	47687000	0	47687000
		Capital	0	0	0
7	Excise and Taxation	Revenue	32925000	3523000	36448000
		Capital	0	0	0
8	Finance	Revenue	9034042000	0	9034042000
		Capital	0	0	0
9	Food and Supplies	Revenue	494706000	0	494706000
		Capital	0	0	0
10	General Administration	Revenue	1000	5521000	5522000
		Capital	1000	0	1000
11	Health and Family Welfare	Revenue	2917816000	12985000	2930801000
		Capital	1000	0	1000
12	Home Affairs and Justice	Revenue	1851522000	91214000	1942736000
		Capital	909171000	0	909171000
13	Industries	Revenue	128478000	0	128478000
		Capital	0	0	0
14	Information and Public Relation	Revenue	74565000	0	74565000
		Capital	1000000	0	1000000
15	Irrigation and Power	Revenue	6480458000	0	6480458000
		Capital	247212000	0	247212000

1	2		3	4	5
			Rs.	Rs.	Rs.
16	Labour and Employment	Revenue	2445000	0	2445000
		Capital	10000000	0	10000000
17	Local Government, Housing and Urban Development	Revenue	1640390000	0	1640390000
		Capital	18000	0	18000
18	Personnel and Administrative Reforms	Revenue	31190000	9827000	41017000
		Capital	0	0	0
19	Planning	Revenue	643284000	0	643284000
		Capital	0	0	0
21	Public Works	Revenue	0	0	0
		Capital	2980192000	0	2980192000
22	Revenue and Rehabilitation	Revenue	1279587000	8296000	1287883000
		Capital	0	0	0
23	Rural Development and Panchayats	Revenue	4308138000	0	4308138000
		Capital	124502000	0	124502000
24	Science, Technology and Environment	Revenue	14000000	0	14000000
		Capital	1000	0	1000
25	Social Security, Women & Child Welfare and Welfare of Scheduled Castes/ Backward Classes	Revenue	985585000	0	985585000
		Capital	513222000	0	513222000
26	State Legislature	Revenue	22350000	1500000	23850000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	230033000	0	230033000
		Capital	0	0	0
28	Tourism and Cultural Affairs	Revenue	109842000	281285000	391127000
		Capital	5651000	0	5651000
29	Transport	Revenue	114032000	0	114032000
		Capital	0	0	0
30	Vigilance	Revenue	16904000	0	16904000
		Capital	0	0	0
Total :		Revenue	42474355000	496240000	42970595000
		Capital	8046193000	0	8046193000
Grand Total :			50520548000	496240000	51016788000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated fund of the State of all moneys required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the Financial Year 2013-14.

PARMINDER SINGH DHINDSA,
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 7th March, 2014.

VED PARKASH,
Secretary.

N.B.—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 7th March, 2014 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).